

Central Administrative Tribunal, Principal Bench

R.A.No.290 of 2001 In
O.A. No.1371 of 2000

New Delhi this the 21st day of September, 2001.

..... Hon'ble Mr. Kuldip Singh, Member (J)

Shri Om Pal Applicant
S/o Late Shri Duli Chand
R/o Quarter No.18, Type-I, Delhi Campus of
Engineering, New Campus, Bawana Road, Badli,
Delhi-110 042. Review Applicant.

Versus

1. Government of NCT of Delhi
Through its Secretary, 5, Shamnath Marg,
Delhi-110 054.
2. Principal,
Delhi College of Engineering,
New Campus, Bawana Road, Badli,
Delhi-110 042. Respondents

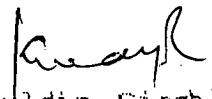
ORDER BY CIRCULATION

Hon'ble Mr. Kuldip Singh, Member (J)

The present RA No.278 of 2001 has been filed by the applicant for review of the order passed in OA 1371 of 2000 on 04.05.2001.

2. In the RA the applicant has taken more or less the same grounds to argue the RA, which he had taken while arguing the OA. While delivering the judgment, all the grounds were taken into consideration and moreover the OA was hit by resjudicata, which too was pointed in the judgment. No ~~fresh~~ error has been pointed out which may call for review of the order and moreso the RA does not come within the ambit of Order 47 Rule 1 CPC read with Rule 22(3)(f)(i) of the Administrative Tribunal's Act.

3. In view of the above, nothing survives in the RA, which is accordingly dismissed.


(Kuldip Singh)
Member (J)

Rakesh